

1	2	3	4	5	6	7
2019-20	46	46	40	33	86	79
2024-25	59	59	50	42	109	101
2029-30	75	75	64	54	139	129

GOODS TRAFFIC

Year	Trucks per day		
	Incoming	Outgoing	Total
2012-13	5	5	10
2019-20	20	20	40
2024-25	32	32	64
2029-30	52	52	104

Review of progress of RAY

*312. SHRI JAI PRAKASH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government has reviewed the progress made by the Rajiv Awas Yojana (RAY) till date;

(b) whether Government has recently held any dialogue with the States to push forward the plan to make the country Jhuggi free;

(c) if so, the suggestions made by the States in this regard; and

(d) Government's viewpoint with regard to them?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) Yes, Sir.

(b) Rajiv Awas Yojana (RAY) has been approved on 2nd June, 2011. This Ministry has held two meetings with the State officials and State Ministers of Housing, Urban Development, Municipal Affairs/Local Self Government on 24th June, 2011 and 30th July, 2011 respectively.

(c) The States have endorsed the inclusive approach of the scheme and gave the following main suggestions:

1. Inclusion of more cities under RAY;
2. Enhanced central funding;

3. Simplification in the guidelines of the Affordable Housing in Partnership scheme;

4. Policy on development of slums existing on Central Government land;

(d) The point-wise response is as under :

1. The Ministry has released assistance of Rs 99.98 crore for undertaking preparatory activities in 157 cities across 34 states and union territories under the Slum Free City Planning Scheme, the preparatory phase of RAY. RAY is expected to initially cover 250 cities across the entire country by the end of the Twelfth Five Year Plan.

2. Under RAY 50% of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing - and transit housing for *in-situ* redevelopment - in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category states the share of the Centre would be 90% including the cost of land acquisition, if required. The funding pattern is not proposed to be revised.

3. The Ministry is examining the issue of simplification of the Affordable Housing in Partnership scheme guidelines.

4. The Ministry has taken up the matter of development of slums on land belonging to the Central Government with the concerned Central Ministries to arrive at an inclusive policy solution.

Freedom fighters receiving pension in U.P. and Bihar

*313. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the district-wise details of the number of freedom fighters in Uttar Pradesh and Bihar, receiving pension from Central Government;

(b) the details of eligibility conditions for the said scheme relaxed in case of certain Movements;

(c) whether Government would amend the Pension Scheme, 1980 with respect to freedom fighters to include freedom fighters receiving pension from State Governments but not from Central Government as Central Pensioners, in view of their small numbers; and

(d) if not, the reasons for discrimination between State and Central Pensioners, who sacrificed their lives for the independence of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): (a) The data of freedom fighters and their eligible dependents